

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.† 2349**  
TO BE ANSWERED ON 09.05.2016

**INCLUSION IN ST LIST**

†2349. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the names of castes which were included in the list of Scheduled Tribes of undivided Madhya Pradesh but have not been notified as Schedule Tribes after the formation of Chhattisgarh State resulting in the non-issue of certificates of Scheduled Tribes to them;
- (b) whether the Government has received representation/ requests from various organizations or State Government of Chhattisgarh for inclusion of the said castes in the list of Scheduled Tribes (STs) in Chhattisgarh also;
- (c) if so;and details thereof and the action taken thereof; and
- (d) whether any proposal has been received for inclusion of other castes in the list of Scheduled Tribes (STs) notified in the State of Chhattisgarh and if so, the details thereof and the response of the Government thereto?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) to (c): List of STsremained unchanged in undivided Madhya Pradesh and after formation of Chhattisgarh state.

(d): YesMadam, the Ministry of Tribal Affairs received proposal from Government of Chhattisgarh.A statement indicating the names of communities recommended by Government of Chhattisgarh for inclusion in Scheduled Tribes list of Chhattisgarh is annexed at Annexure.

Government of India on 15.6.1999, and further amended on 25.6.2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modification in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government, and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. The State Government have made recommendations for inclusion of communities as Scheduled Tribes/Changes in spelling of listed Scheduled Tribes/ modification of area restriction. Recommendation of State Governments has been processed in accordance with the extant modalities.

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**Annexure**

**Statement referred to Lok Sabha Unstarred Question No. 2349 regarding “inclusion in ST List” raised by Shrimati Kamla Devi Paatle to be answered on 9.5.2016, indicating the names of communities proposed for inclusion in Scheduled Tribes List of Chhattisgarh”**

<b>Name of the States</b>	<b>Names of communities</b>
Chhattisgarh	(i) Pathari (ii) Saura, Sahara, Soura, Saonra, Saunra, Saora (iii) Mahra (iv) Bhuiya, Bhuiyan, Bhuyan, Bhuyya&Bhiyan (v) Dhanuhar, Dhanuwar (vi) Binjhia (vii) Rautia (viii) Sabria (ix) Kisan (x) Banjara, Nayak (xi) Parganiha, Pradhan (xii) Dhuri, Dhoori (xiii) Kherwar, Kharwar (xiv) Dhangad (xv) Dhimar, Kewat, Kahar and Mallah (xvi) Majhwar (xvii) Kodaku (xviii) TanwarChhatri (xix) Amnit, Amneet (xx) Parhia (xxi) Kondh/ Kond (xxii) Bhuihar (xxiii) Pando (xxiv) Nagwanshi and its phonetic variants (xxv) Bharia (xxvi) Gadba (xxvii) Gond



